

THE STANDARDS OF WEIGHTS AND MEASURES  
(AMENDMENT) ACT, 1986

No. 75 OF 1986

[25th December, 1986.]

An Act to amend the Standards of Weights and Measures Act, 1976

BE it enacted by Parliament in the Thirty-seventh Year of the Republic of India as follows:—

1. (1) This Act may be called the Standards of Weights and Measures (Amendment) Act, 1986.

Short  
title and  
commence-  
ment.

(2) It shall come into force on such date<sup>1</sup> as the Central Government may, by notification in the Official Gazette, appoint.

60 of 1976.

2. In section 72 of the Standards of Weights and Measures Act, 1976, for clause (a), the following clause shall be substituted, namely:—

Amend-  
ment of  
section  
72.

(a) no court shall take cognizance of an offence punishable under this Act except upon a complaint, in writing, made by—

(i) the Director;

(ii) any other authorised officer;

(iii) any person aggrieved; or

(iv) a recognised consumer association whether the person aggrieved is a member of such association or not.

1 of 1956.

*Explanation.*—For the purposes of this clause “recognised consumer association” means a voluntary consumer association registered under the Companies Act, 1956 or any other law for the time being in force;.

<sup>1</sup> 1-7-1987: vide Notification No. G.S.R. 616(E), dated 1-7-1987, Gazette of India, Extraordinary, Part II, Section 3(i).